

- (x) Inclusion of perennial crops and add on coverage for damage by wild animals on pilot basis.

**Setting up of agricultural universities**

1324. SHRI AMAR SHANKAR SABLE: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether Government has any plans to introduce agricultural universities in the country especially in the State of Maharashtra; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI GAJENDRA SINGH SHEKHAWAT): (a) No, Sir.

(b) Question does not arise.

**Non intimation of General Meeting of Kendriya Bhandar**

1325. SHRI RAM KUMAR KASHYAP: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether the Minister and Central Registrar have received information from MPs and members of Central Government Employees Consumer Cooperative Society Limited (Kendriya Bhandar) that Returning Officer has not sent intimation about the date, time and place of the general meeting to each of the members of Kendriya Bhandar residing in the State of UP, Gwalior, Chandigarh etc. by (i) local delivery; or (ii) under postal certificate; or (iii) by publication in the newspaper having wide circulation concerning election of delegates held on 6 September, 2017; and

(b) the reasons for not declaring the said illegal election as null and void?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI PARSHOTTAM RUPALA): (a) and (b) Yes, Sir. If any election is conducted to the delegates/Board of Directors of multi-state cooperative societies, including Kendriya Bhandar in contravention to the provision of the MSCS Act, 2002 and Rules made thereunder, the aggrieved person, *i.e.* member of the multi-state cooperative society, if interested, may file a dispute petition as per section 84 of the said Act, subject to the limitation as mentioned u/s 85 of the said Act, which shall be referred to arbitration for settlement.